

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

CP/CA No. 16/182/ND/2017

IN THE MATTER OF:

Peabody Coaltrade India Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 441(96)

Order delivered on 11.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER :- Mr. Rupesh Agarwal, Advocate

For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is directed to clarify in relation to the filing of single application with respect to the offences of the same nature committed for different financial / accounting year. For this purpose, two weeks' time is granted.

Post the matter on 31st October 2017.



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**